

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA  
ORIGINAL APPLICATION NO. 75/2023/EZ

In the mater of :

Ankur Sharma

..... Applicant

Versus

The State of West Bengal & Ors.

..... Respondents

**AFFIDAVIT-IN-REJOINDER ON BEHALF OF THE APPLICANT  
TO AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT  
NO. 07.**

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Ankur Sharma

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Sl No. H-663/2024

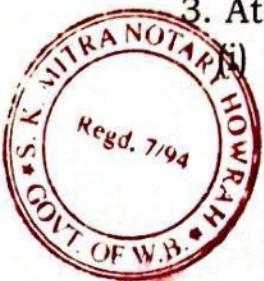
**AFFIDAVIT-IN-REJOINDER ON BEHALF OF THE APPLICANT  
TO AFFIDAVIT-IN-OPPOSITION OF RESPONDENT NO. 07.**

I, Ankur Sharma, the Applicant aged about 27 years by occupation Advocate residing at 13/3, Dr. P. K. Banerjee Road, Howrah - 711101 do hereby solemnly affirm and state as under :

1. I am the Applicant in the abovementioned Original Application. I have read the Affidavit on behalf of Respondent No. 07 i.e. West Bengal Pollution Control Board (hereinafter for the sake of brevity referred to as 'WBPCB), and I am making the present Affidavit in Rejoinder thereto.
2. I deny the contents and averments made in the Affidavit (hereinafter for the sake of brevity referred to as the 'said Affidavit') on behalf of the Respondent No. 07 that are contrary to and/or inconsistent with anything stated in the abovementioned Original Application and the present Affidavit in Rejoinder.

3. At the out set, I say the following :

That Affidavit of the District Magistrate dated 11.09.2023 containing the report of the committee ✓



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constituted by the Hon'ble Tribunal confirmed most of the allegations present in the Original Application but also further enlarged the scope of the Original Application by stating in the report that Barjola canal also receives discharge from three main sub-canals viz. Alampur Drain, Sandhipur Canal and Bhabanandapur Canal which receive surface run-off and industrial effluents from major industrial units located in the Sankrail area.

- (ii) There is an existing decade old plan of WBPCB for installation of CETP for treating the effluent generated by industries located within Jalan Industrial Complex. However, now three or more industrial complexes have been cropped up in the area which calls for setting up a CETP at the end point of all effluent drains leading to Barjola Canal preferably near Abada Railway Bridge where vast stretches of land is also available to curb the menace.
- (iii) That I clarify inability of the Applicant in not providing list of hundreds of industrial units established and continuing operation at the sites specifically along the Jalan Industrial Complex, Sankrail industrial Park and Poly Park is not with a view to suppress identity, exact number, names and location of all the units thereat unlike the West Bengal Pollution Control Board who happens to issue Consent single unit wise with specific address and location and details of effluent generated.

I reiterate that it will be unwarranted to cast an aspersion for the inability as aforesaid that your Applicant is practicing hide and seek in identifying the wrongdoers by name, instead of relieving WBPCB from supplying exact number of Consent they have issued in favour of the units established and continuing operation thereat with specific mention as to nature of principal activities against each. ✓



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(iv) Your Applicant has been recently in possession of a copy of report on "Implementation of Action Plan for Critically Polluted Areas (Howrah) of the West Bengal Pollution Control Board i.e. the Respondent no. 7 that is downloadable from the website of the Central Pollution Control Board. The said report clearly includes, amongst others, "status as on March, 2015".

(v) In page 3 thereof against serial no. 1 it is indicated that "Land is identified for CETP installation. Resolution of the formalities in this regard is to be taken up. Industry Association already taken action to change existing open drainage to a closed type effluent drainage line. WBPCB already advised Industry Association to develop a system for collection and transportation of effluent from individual industries to the proposed CETP site"

This is a document of WBPCB and your Applicant is unaware what prevented them while contesting the instant Application from disclosing their own report. It may be for the reason that the widespread practice of the West Bengal Government to hire the services of only superannuated employees and reemployed always with the prefix in their designation "Officer on Special Duty" for handling all sorts of litigations impleading the authorities, and to affirm any Affidavit irrespective of merit. The same menace in the state administration is noticed found extended to WBPCB as well like other organs of the government.

A copy of the said report is annexed herewith and marked by the letter and figure 'A-1'.

(vi) From the report as depicted hereinabove it is clear that land is identified from CETP installation, and resolution of formalities in this regard is to be taken up. Unfortunately, nearly a decade time has rolled by without honoring their own report but simply suppressed.



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No indication therefor evinced in the Affidavit under reply naturally has been mentioned anywhere in the Affidavit under reply on any other of four points in serial no. 1 of the report. Besides Jalan Complex, some other industrial complexes viz. Sankrail Industrial Park and Poly Park were constructed including one M.J. Industrial Park reported in the Affidavit of the District Magistrate, Howrah during last decade i.e. after preparation of the status report under discussion, many more such complexes are being constructed in the area without having any CETP, and, the WBPCB has chosen to remain tight lipped on construction of new industrial complexes without any CETP.

- (vii) Your Applicant states that though the instant Application was filed on pollution of river Hooghly report of the committee further revealed that water passing through Barjola Canal is used for irrigation of agricultural fields within its command which goes to prove whatever produces from said adjoining areas coming to markets for consumption of ordinary common innocent humans are highly contaminated by industrial effluents and chemicals whereas parties are busy arguing who will provide names of contaminators with hardly any interest to identify the polluters and providing and implementing remedial measures for humanity. Even water from the river Hooghly is being drawn by the vast Padmapukur Water Treatment Plant for distribution of drinking water in other parts of Howrah.

4. I shall now deal with the Affidavit in seriatim :

5. With reference to paragraph nos. 1 to 3 of said Affidavit your Applicant states that the aforesaid superannuated officer submitted that WBPCB officials visited the area in his Affidavit dated 06.02.2024. ✓



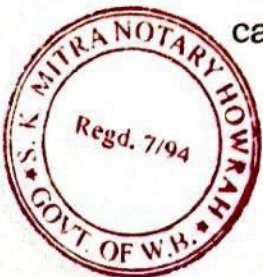
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6. With reference to paragraph no. 4 of the said Affidavit your Applicant states that during their visits for five days WBPCB officials found only 42 effluent generating units out of several hundreds of units (registered and unregistered together) more in view that it has been admitted that activities of those other units include foundries, ferrous and non-ferrous metal extraction, metal surface treatment, spray painting, powder coating, anodizing, galvanizing, acid pickling, electroplating, etc. amongst others.
7. With reference to paragraph no. 5 of the said Affidavit your Applicant states that the WBPCB by using the words "various steps / actions were taken" expressed their unwillingness to disclose details of steps and actions, penal or rewarding. Mere issuing an order cannot and have not clarified if 'steps / actions' are taken if at all, any because this is only a clerical job. WBPCB further suppressed effect of their alleged closure orders dated 06.02.2024 to M/s R.N. Enterprise and M/s. Mollick Enterprise. Your Applicant is surprised if the WBPCB has any nexus with these two enterprises though WBPCB disclosed having issued suspension of closure order to some. Again, same direction issued to M/s Usha Galvanizing Works for depositing penalty and bank guarantee. WBPCB has so far taken into consideration for alleged steps and actions only in respect of 42 units they were pleased to visit instead of hundreds of units spread over three or more industrial complexes in spite of the mention of 400 such units of Jalan Industrial Complex alone present in the report of the Committee.
8. With reference to paragraph nos. 6 and 7 of the said Affidavit your Applicant admits the matters of record except to the extent the Affidavit under reply does not bear any mention which pollution is taken care of by which of the Respondent authorities. Had any of the such unnamed respondent authorities really taken care of any pollution in the meantime your Applicant could not have filed the present Application, and the report of the Committee could had been prepared otherwise but that did not happen. ✓



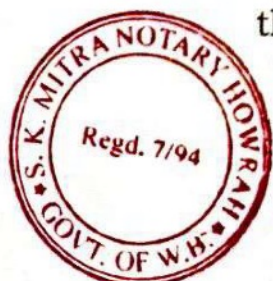
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9. With reference to paragraph no. 8 of the said Affidavit your Applicant states that the Affidavit under reply surreptitiously not disclosed if any department / authority cared at all to clean the canals by paying heed to alleged recommendations of the committee by a year time thereafter.
10. With reference to paragraph no. 9 of the said Affidavit I say that here also it has been mentioned that approximately 62 units obtained permission for extraction of groundwater this goes to prove that visiting only 42 units by WBPCB during alleged five days was only an attempt to mislead this Hon'ble Tribunal.
11. With reference to paragraph no. 10 of the said Affidavit your Applicant states to have found the same so called notices, directions for penalty and closure order with disconnection of electricity to non-compliant industrial units whose fate had been kept unknown to this Hon'ble Tribunal or the disclosure of which could have soiled the face of WBPCB. In this connection Hon'ble Tribunal may like to examine the memo no. PCB/How/50-2016 dated 31.07.2024 and find that mere deposit of penalty with a Bank Guarantee entitles an erring unit to have closure orders suspended by WBPCB without any physical inspection to ascertain if other compliances are made. This shows the level of lackadaisical and desperate money making approach of the WBPCB.
12. With reference to the statements made in paragraph no. 11 of the said Affidavit I say that the same does not require any specific reply.
13. With reference to paragraph no. 12 of the said Affidavit I say that where issuance of Suspension of Closure Order of WBPCB is issued without causing any physical inspection of compliances speaking of regular supervision by the board cannot be always there. ✓



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14. With reference to paragraph no. 13 of the said Affidavit I say that the Committee report has enlarged the scope of the Original Application by stating that Barjola canal also receives discharge from three main sub-canals which received surface run-off and industrial effluents from major industrial units located in the Sankrail area viz. Alampur Drain, Sandhipur Canal and Bhabanandapur Canal as such I have no comment on welcoming the said committee report by the state Board.
15. With reference to paragraph no. 14 of the said Affidavit I reserve my comment except that the Board is agreeable to the statement in paragraph no. 17 of the Original Application stating therein that steps have been taken against seven industrial units, may be selectively for their own reason/s without causing site inspection that could have identify all those erring industrial units spread over vast area.
16. With reference to paragraph no. 15 of the said Affidavit I say that the State Board has chosen to pass the buck on the committee to suppress their own records containing details and list of all effluent generating units located within the industrial complexes in question.
17. With reference to paragraph no. 16 of the said Affidavit I say that I reiterate that mere issue of show cause notice, directions with penalty, closure, etc. which are ultimately revoked by the board against deposit of money will never solve the menace of pollution. The water quality report does not disclose the place and time of collection which is very necessary to ascertain whether the water so collected was diluted with river water or not because Barjola canal is also an irrigation canal, and water from river Hooghly is allowed to flow into the canal during High tide in river and dilutes effluents present in the canal for that moment thus, diluting any sample collected from the canal at the material time. It is very alarming how the Board has now resorted to prove that the water quality of Barjola/Sarenga canal is overall ✓



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satisfactory even without any implementation of any remedial measures as if it is an act of God.

Some photographs of the canal as captured on 09.08.2024 are annexed herewith and marked by the letter and figure 'P-2'. The Applicant also craves leave to produce water sample collected from Barjola canal on 09.08.2024 at 16:14 hrs at the time of hearing.

18. With reference to paragraph no. 17 of the said Affidavit I deny and dispute all statements, contentions, averments made therein. On contrary, I say that the Deponent of the said affidavit has not only denied the statements made in Original Application but also denied the findings of the committee of which they themselves are one of the constituents.
19. With reference to paragraph no. 18 of the said Affidavit I say that the Deponent of the said affidavit is agreeable to the fact that during the visit of the Applicant around the canal it led to an impression about the apathy of the authorities in protecting the environment.
20. With reference to the statements made in paragraph no. 19, 20 and 21 of the said Affidavit I say that the same does not require any specific reply.
21. With reference to paragraph no. 22 of the said Affidavit I deny and dispute all statements, contentions, averments made therein. On contrary, I reiterate my statements made in paragraph no. 18 herein above.

In view of what is stated herein above, I humbly pray before this Hon'ble Tribunal to do justice to this Applicant.

Solemnly affirmed at Howrah

On this 13<sup>th</sup> day of August, 2024

✓ Anur Sharma  
Applicant



SOLEMNLY AFFIRMED & DECLARED  
BEFORE ME ON IDENTIFICATION

*[Signature]*  
SUYAMAL KR. MITRA  
NOTARY HOWRAH

Identified by  
Ayushi Kakkar  
f/498/371/2021

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## VERIFICATION

I, Ankur Sharma, the abovenamed Applicant do hereby verify that the contents of the above Affidavit in Rejoinder are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Howrah on this day of 13<sup>th</sup> August, 2024.

*Ankur Sharma*  
Applicant



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**IMPLEMENTATION OF ACTION PLAN FOR CRITICALLY  
POLLUTED AREA (HOWRAH)**



**WEST BENGAL POLLUTION CONTROL BOARD**

**Building no. 10A, Block - LA, Sector - III,**

**Salt Lake City, Kolkata - 700093**



**13 AUG 2024**

## 1. Introduction:

The District of Howrah has gained its importance with the opening of railways from Howrah in 1854. The District occupies 9<sup>th</sup> position in the State in respect of its size with an area of 1467 sq.km. There is a large industrial population in the district. The industrial heritage of the district is enviable and it plays a vital role in the economy of both the state and the country as a whole. Howrah city is much older than city of Kolkata and is connected with Kolkata by the Howrah Bridge which is known as Rabindra Setu and another bridge called Vidyasagar Setu. Located on the west bank of the Hooghli River, it is a twin city of Kolkata. It is West Bengal's second largest city in terms of both area and population. The district has a rich heritage of industrial development from the British period. Metal Casting Foundry, Metal Spare Parts, Re-Rolling Mill Cluster, Embroidery & Garments Manufacturing Cluster are the major clusters available in Howrah district. Consistent growth of industries and simultaneous urbanization of the district have seriously affected the environment of the district.

In order to assess the impact of individual clusters on the environment, Central Pollution Control Board (CPCB) uses a Comprehensive Environmental Pollution Index (CEPI). This is a rational number to characterize the environmental quality of an industrial cluster following an algorithm of source-receptor-pathway framework. Industrial clusters having aggregated CEPI score of 70 and above are generally considered by MoEF as critically polluted cluster.

Ministry of Environment & Forests (MoEF), Government of India issued an Office Memorandum dated 13.01.2010 imposing moratorium on setting up of new industries and also expansion of existing industries requiring Environmental Clearance as per the EIA notification S. O. 1533(E) dated 14.09.2006 and its amendments thereof, located in a number of critically polluted industrial areas in the country including Haldia, Howrah and Asansol in West Bengal. The areas under moratorium were also demarcated by MoEF.

In order to improve the environmental quality of Howrah and surrounding areas, the West Bengal Pollution Control Board initiated a series of time bound action plans from 2010 onwards.

The CPCB conducted monitoring in the Critically Polluted Areas (CPAs) during February-April, 2013 and re-assessed the CEPI score. In view of reassessment of CEPI score, MoEF vide Office Memorandum dated 17.09.2013 lifted the moratorium on consideration of projects for environmental clearance in the above mentioned critically polluted areas subject to following conditions:

- i) The concerned SPCB to ensure that any new project / activity or any expansion / modernisation of existing project or activity or any change in product mix is in line with the overall approved action plan of the concerned critically polluted area (CPA).
- ii) The implementation of action plan of every CPA to be reviewed by the concerned Chairman, SPCB on a quarterly basis and report sent to CPCB by the 7th day of the month succeeding the end of quarter.



- iii) Monitoring in CPAs to be got done by SPCB through a third party on annual basis for computing CEPI. The monitoring to be done during December – February and the report sent to CPCB by April. CPCB in turn to submit its report to MoEF.
- iv) Monitoring in CPAs be got done by CPCB through a third party on biannual basis for computing CEPI and report submitted to MoEF or taking an appropriate view.

In the above context, this report is prepared to comply with the conditions (i) and (ii) above. A report on condition (iii) will be submitted in due time.

## 2. Boundary of the “Critically Polluted Area” (CPA) of Howrah:

CPCB has considered two major industrial clusters of Howrah district as CPA:

**Jalan Industrial Complex:** Jalan Industrial Complex is a privately developed/promoted industrial hub whose area/boundary is not clearly defined. The area is not recognized as industrial zone/cluster by any governmental organization. The complex comprises of Mouza- Begri, Baniara & Biprannapara. New industries are constantly being set up, increasing the area of the complex.

**Bamungachi Area :** Bamungachi industrial cluster identified for CEPI is not defined as such. Area under Malipanchghora, Liluah, Bally, Bantra Police Stations mostly falls under this area. Those areas are mostly coming under Howrah Municipal Corporation area.

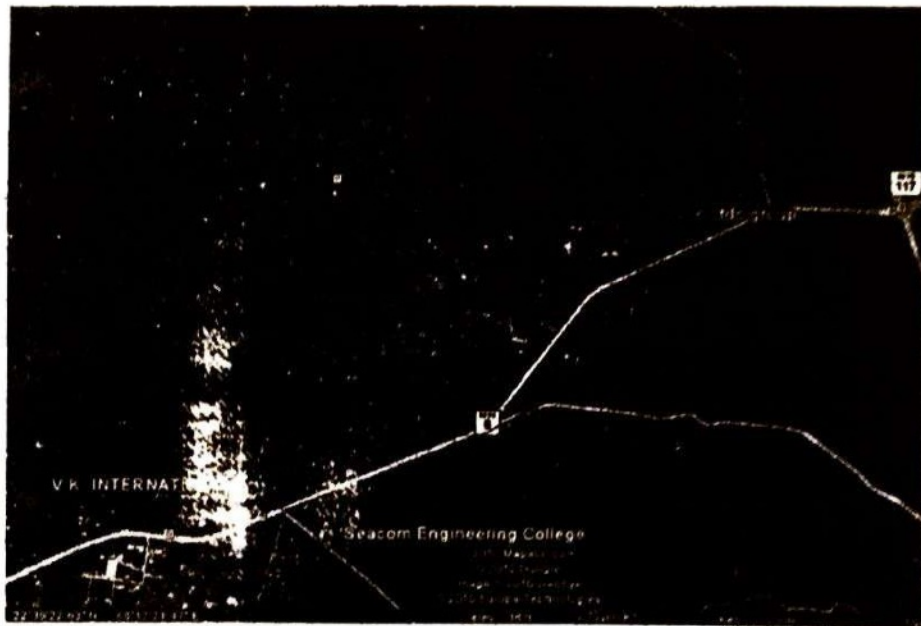


**Fig. -1: Boundary of critically polluted area in Howrah as per the MoEF Memo No. J-11013/5/2010-IA.II(I) dated 15.03.2010.**





**Fig. -2: Boundary (in Red line) of critically polluted area in Bamunghati Industrial Complex demarcated by CPCB, MoEF Memo No. J-11013/5/2010-IA.II(I) dated 15.03.2010**



**Fig. -3: Boundary (in Red line) of critically polluted area in Jalan Industrial Complex demarcated by CPCB, MoEF Memo No. J-11013/5/2010-IA.II (I) dated 15.03.2010**



### 3. Major Industries and Water Bodies in the Area

The Jalan Industrial Complex is purely industrial. No sensitive receptors within its impact zone. Bamungachi area is a dense conglomerate of industry and human settlement. Population density of the area may be the highest among the peer cities of the country. Barjora canal passes alongside the Jalan Industrial Complex. Four nacchas (narrow waterways, or water channels) are connected to the Barjora canal. Before the Complex came up, the land was solely used for agricultural purpose and the water of the Barjora canal and the nacchas was used for irrigation purpose.

Rani Jheel is a major water body in Bamungachi area. Santragachi Jheel is also located in the said area. Belurmath, a place of religious importance is located in the area.

#### For Jalan Industrial Complex :

Industries under "17 Categories" – 05 nos  
 Red Category Industries – about 86 nos.  
 Orange and Green Category industries – above 120 nos.  
 Grossly Polluting Industries – 03 nos.

#### For Bamungachi Area :

Industries under "17 Categories" – 04 nos.  
 Red Category Industries – about 400 nos.  
 Orange and Green Category industries – about 1300 nos.  
 Grossly Polluting Industries – 08 nos.

Keeping in mind the environmental load bearing capacity of a sensitive area like Howrah, which has so many major industries, the West Bengal Pollution Control Board has taken elaborate action plan since 2010 involving the major industries HMC, local authority and industry association. Action plan includes short term and long term action points. Action plans are as follows:

#### **Earthen Pottery units (Bamungachi Area)**

Action Points	Possible improvement in environmental quality
Technological development of earthen pottery cluster	Minimization of air pollution & overall environmental improvement



**Individual Rolling Mills of both Jalan Industrial Complex and Bamungachi Area**

Action Points	Possible improvement in environmental quality
Rolling mills are to be encouraged to adopt coal gas	Air quality improvement

**Long term action points**

Action Points (including source & mitigation measures)	Responsible Stake Holders	Possible improvement in environmental quality
Installation of CETP at Jalan Industrial Complex	Industry Association Industry, WBPCB, MOEF as per CETP cost sharing principle of MOEF, coordinated by SPCB	Improve water quality of the area
Installation of AAACMI at Jalan Industrial Complex	Industry association and Industry	Assessment of Air quality for improvement of overall environment
Development of proper drainage facility in Jalan Industrial Complex	Industry association and Industry	Improve overall environment and water quality
Development of proper roads in Jalan Industrial Complex	Industry association and Industry	Improve overall environment and air quality
Embankment and desilting of effluent carrying canal at Jalan Industrial Complex	Industry association and Industry	Improve overall environment and water quality
Development of roads in Bamungachi area	Howrah Municipal Corporation and Bally Municipality	Improve overall environment and air quality
Development of drainage system in Bamungachi area	Howrah Municipal	Improve overall environment and water quality



Action Points (including source & mitigation measures)	Responsible Stake Holders	Possible improvement in environmental quality
	Corporation and Bally Municipality	
Tree plantation in both areas (Jalan Industrial Complex and Bamungachi Area)	Howrah Municipal Corporation and Bally Municipality	Improve overall environment and air quality

Status of Implementation of Action Plan for Howrah Critically Polluted Area as on September 2014 is enclosed in Annexure - B



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**Annexure -B**

**Status of Implementation of Action plans for Howrah area as on March 2015**

**Short Term Action Points:**

Sl no.	Action points	Stake holder	Status (Jalan Complex) as on March 2014	Status (Bamungachi area) as on March 2015	Compliance status	Remarks
1	Technological development of earthen pottery cluster so that emission can be arrested & treated	Earthen Pottery units	<ul style="list-style-type: none"> <li>Earthen pottery cluster is not available in this complex.</li> </ul>	<ul style="list-style-type: none"> <li>In this region, there is a pottery cluster consisting of about 50 pottery units. They are making earthen cups (Kullahad).</li> <li>During discussion with pottery makers, they informed that most of the families are below poverty Line (BPL) and illiterate.</li> <li>Silty clay/ Black clay (procured from Canning, Diamond Harbour region) is raw material for pottery items. Coal is used as fuel for baking of the green pottery items. The burning of coal is main source of pollution. The coal consumption varies between 20 – 40 kg / day per unit depending upon market demand/ quality of clay and weather condition.</li> <li>During 2007-2008 an initiative was taken by WBPCB for technological improvement of pottery kilns in this cluster by installation of a kiln using cleaner fuel with support from GTZ, Germany. It was also decided that the proposed kiln will be used by all the potteries in this cluster on sharing basis. However this could not materialise due to number of constraints such as lack of awareness, tiny individual units etc.</li> </ul>	Technological improvement of this cluster is under consideration	WBPCB is exploring the possibility of technological development of pottery units through MSME Dept. GoWB and CGCRI



Status of Implementation of Action plans for Howrah area as on March 2015

Sl no.	Action points	Stake holder	Status (Jalan Complex) as on March 2014	Status (Bamungachi area) as on March 2015	Compliance status	Remarks
2	Rolling mills are to be encouraged to adopt coal gas	Individual industry	<ul style="list-style-type: none"> <li>1 no. of Rolling mills has adopted Coal gas/ Producer gas technology. Remaining 4 mills are yet to adopt Coal gas technology.</li> <li>Installation of Coal Gas technology requires huge investment (Rs 1 Crore approx).</li> </ul>	<ul style="list-style-type: none"> <li>5 nos. of Rolling mills have adopted Coal gas/ Producer gas technology. Remaining 37 mills are yet to adopt Coal gas technology.</li> <li>M/s Greater Calcutta Gas Supply Agency (Dankuni Coal Complex) earlier was the supplier of coal gas in the area but at present this agency is not able to supply sufficient gas.</li> <li>Howrah Chamber of Commerce &amp; Industries has already got land (600 acres- approx) for Industry/ Cluster development at Jagatballavpur area (Howrah district) and Rolling mills are interested to shift their plant from Bamungachi to Jagatballavpur.</li> </ul>	Complied by some stake holders	Implementation could not be achieved fully.



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Status of Implementation of Action plans for Howrah area as on March, 2015

Long Term Action Points

Sl no.	Action points	Stake holder	Status as on March 2015	Compliance status	Remarks
1	Installation of CETP at Jalan Industrial Complex	Industry Association Industry, WBPCB, MOEF as per CETP cost sharing principle of MOEF, coordinated by SPCB	<ul style="list-style-type: none"> <li>Land is identified for CETP installation. Resolution of the formalities in this regard is to be taken up.</li> <li>Industry Association already taken action to change existing open drainage to a closed type effluent drainage line.</li> <li>WBPCB already advised Industry Association to develop a system for collection and transportation of effluent from individual industries to the proposed CETP site.</li> <li>At present process water from all industries of Jalan Complex is routed to Sarswati River which finally meets with River Ganga after treatment by the industries.</li> </ul>	Action initiated for compliance	Individual industries are mostly complying with effluent discharge norms
2	Installation of AAAQM at Jalan Industrial Complex	Industry association and Industry	<ul style="list-style-type: none"> <li>Installation of AAAQM Station to be done with joint funding of WBPCB and CPCB as discussed during 58<sup>th</sup> Chairmen and Member Secretaries Conference held at Bangaluru.</li> </ul>	Action initiated for compliance	
3	Development of proper drainage facility in Jalan Industrial Complex	Industry association and Industry	<ul style="list-style-type: none"> <li>Main drainage system- 5.325 Km concreted</li> </ul>	Complied	Implemented
4	Development of proper roads in Jalan Industrial Complex	Industry association and Industry	<ul style="list-style-type: none"> <li>Road construction- 25 Km (Black stone brick laying)</li> </ul>	Complied	Implemented



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Status of Implementation of Action plans for Howrah area as on March 2015

Long Term Action Points

Sl no.	Action points	Stake holder	Status as on March 2015	Compliance status	Remarks
5	Embankment and desilting of effluent carrying canal at Jalan Industrial Complex	Industry association and Industry	<ul style="list-style-type: none"> <li>De-silting of the drains is carried out in a regular interval.</li> </ul>	Under compliance	Implemented
6	Development of roads in Bamungachi area	Howrah Municipal Corporation and Bally Municipality	<ul style="list-style-type: none"> <li>Maintenance of existing road is being done time to time.</li> </ul>	Under compliance	Under implementation
7	Development of drainage system in Bamungachi area	Howrah Municipal Corporation and Bally Municipality	<ul style="list-style-type: none"> <li>Maintenance of existing drainage system is regular activity of concerned municipality. Strengthening of drainage system is under consideration.</li> </ul>	Under compliance	Under implementation
8	Tree plantation in both areas	Howrah Municipal Corporation and Bally Municipality, local Panchayats and Industry Association	<ul style="list-style-type: none"> <li>Some plantation program has been initiated in both the areas</li> </ul>	Under compliance	Under implementation

Summary of Compliance Status:

During assessment of the progress made in implementation of Action Plans and subsequent improvement in the environmental condition of Howrah area, following points have been noticed:

- Some of the Short Term Action Plans implemented by few individual industries and stake holders.
- Some of the Long Term Action Plans already complied. Few other Action Plans are either partially complied or under consideration.
- It has been observed that there is a decreasing trend in current CEPI score (61.11) as compared to CEPI score (74.84) during 2010, both calculated by M.P.C.B. (available in CPCB website). Efforts will be continued in future for further improvement of environmental quality and a lower CEPI.



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9 Aug 2024 4:14:42 pm  
Nalpur  
Ghoraghat  
Presidency Division  
West Bengal



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